BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 149/7/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>06.11.2017</u>

Name of the Company:

Bank of Baroda

V/s.

Varia Engineering Work Pvt Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptdy

Code

1. Sahil M. Shah Advocate Financial Creditor

2. Animesh Bisht Advocate I Financial Abnishek Hokhenjee Advocate Creditor

Abnishek Hokhenjee Advocate Creditor

For Cyril Amarchand (Applicant)

Mangallas

<u>ORDER</u>

Learned Advocate Mr. Animesh Bisht with Learned Advocate Mr. Sahil Shah with Learned AAdvocate Mr. Abhishek Mukherjee present for Operational Creditor/Petitioner. None present for Respondent.

Proof of dispatch of application on Respondent filed.

Applicant is directed to serve notice of date of hearing along with copy of order and file proof of service.

Respondent shall file its objections, if any, serving copy in advance to other side.

List the matter on 16.11.2017 for objections of Respondent and for hearing before admission.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 06th day of November, 2017.